

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 3953
TO BE ANSWERED ON THE 20TH MARCH, 2018

CONTRACT FARMING

3953. SHRI DUSHYANT CHAUTALA

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has proposed Contract Farming Act with the aim of ensuring better price for farm produce;
- (b) if so, whether there is series of oppositions from farming community against several provisions mentioned in the Contract Farming Act;
- (c) if so, the details thereof;
- (d) whether the Government has also rectified the contradictions claimed by farmers and other related industries, stakeholders etc; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI GAJENDRA SINGH SHEKHAWAT)

(a): In order to ensure better price to farmers for their agri-produce, apart from taking other initiatives the Government is formulating a progressive, holistic and facilitative model Contract Farming Act, which is in the final stage of its drafting.

Comments of various stakeholders have been solicited on the draft model Contract Farming Act including placing it on the website inviting comments of the public.

(b) to (e): No opposition from any farming community/ farmer has been received so far on any provision of the aforesaid draft model Act. However, a number of responses/constructive suggestions from academia, experts, professionals, industry associations, financial institutions, etc. have been received. Based on responses/ suggestions, the draft of the model Act has been modified so as to serve the objectives as envisaged.
